

Annexure 3

Name of the Corporate Debtor: Warasgaon Assets Maintenance Limited

Date of Commencement of CIRP - December 20, 2018

List of Creditors as on 31st Jan, 2021

List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)

Sl.No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any,	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party						% voting share in CoC, if applicable
1	Union Bank of India	-	-	4,24,30,18,979	4,09,59,11,142	Financial Claim	4,09,59,11,142	-	No	-	-	-	14,71,07,837	-	The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
2	Indian Bank (erstwhile Allahabad Bank, which is now amalgamated with Allahabad Bank)	-	-	3,26,37,88,333	3,15,29,97,678	Financial Claim	3,15,29,97,678	-	No	-	-	-	11,07,90,655	-	The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
3	L & T Infra Fin	-	-	2,74,65,07,301	2,62,59,64,343	Financial Claim	2,62,59,64,343	-	No	-	-	-	12,05,42,958	-	The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
4	Central Bank of India	-	-	2,22,80,93,312	2,14,51,72,329	Financial Claim	2,14,51,72,329	-	No	-	-	-	8,29,20,983	-	The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
5	AXIS Bank	-	-	1,58,62,59,225	1,52,18,98,502	Financial Claim	1,52,18,98,502	-	No	-	-	-	6,43,60,723	-	The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
6	Edelweiss ARC	-	-	58,14,05,647	55,91,00,946	Financial Claim	55,91,00,946	-	No	-	-	-	2,23,04,701	-	The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.
7	Karnataka Bank	-	-	44,02,08,673	42,67,18,440	Financial Claim	42,67,18,440	-	No	-	-	-	1,34,90,233	-	The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.

Note: The Hon'ble National Company Law Tribunal, Mumbai bench ("NCLT") has vide order dated February 26 2020 consolidated the corporate insolvency resolution process ("CIRP") of Lavasa Corporation Limited ("LCL"), Warasgaon Assets Maintenance Limited ("WAML") and Dasve Convention Center Limited ("DCCCL") (such consolidated process being hereafter referred to as the "LCL Consolidated CIRP") and appointed Mr. Shalish Verma, as the Resolution Professional ("RP") for the LCL Consolidated CIRP. Thereafter, the handover from the erstwhile RP of WAML i.e. Mr. Abhilash Lal, has been delayed due to the imposition of lockdown on account of Covid-19 outbreak and the same is yet to be fully concluded. As of now, Mr. Shalish Verma, is in receipt of the summary of claims and certain claim documents and the same are under examination. The complete set of the claim forms and the related documents are yet to be handed over by the erstwhile RP. Therefore, the list of claims has been prepared and uploaded on the basis of summary of claims only and may undergo revision as and when the examination is done and the handover of the relevant document is completed by the erstwhile RP of WAML.

Claims in respect of WAML have already been verified and admitted by its erstwhile RP basis the information received/ available with the erstwhile RP and for the purposes of the Consolidated LCL CIRP, the RP has relied on the list of creditors shared by the erstwhile RP.

The financial creditors of WAML are also financial creditors of LCL on account of overlapping claims arising from invocation of corporate guarantees issued by LCL in respect of the financial debt owed by WAML to the relevant financial creditors. To avoid double counting and given that the financial debt is in respect of the same underlying loan, as was discussed in the first meeting of the Consolidated LCL CoC held on March 03, 2020, the claims with respect to such financial creditors specifically pertaining to the overlapping financial debt has been calculated as on the insolvency commencement date of LCL.